ITEM NO.302 COURT NO.4 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1930-1931/2025 in SLP(C) No. 21132-21133/2025

[Arising out of impugned final judgment and order dated 12-08-2025 in SLP(C) No. 21133/2025 12-08-2025 in SLP(C) No.21132/2025 passed by the Supreme Court of India]

SECRETARY, BIHAR CRICKET ASSOCIATION Petitioner(s)

VERSUS

BIHAR CRICKET ASSOCIATION & ORS. Respondent(s)

[TO BE TAKEN UP AT 3:30 P.M].....[REPORT IS RECEIVED].....[PART HEARD BY: HON'BLE MR. JUSTICE J.B. PARDIWALA AND HON'BLE MR. JUSTICE K.V. VISWANATHAN]
IA No. 113900/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 120597/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 87168/2026 - INTERVENTION/IMPLEADMENT
IA No. 252923/2025 - MODIFICATION

Date : 16-09-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Talib Mustafa, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Ahmad Ibrahim, Adv.
Ms. Raksha Agrawal, Adv.
Mr. Sidharth Kaushik, Adv.
Mr. Pradyut Kashyap, Adv.
Ms. Indumugi C, Adv.
Mr. Naveen Singh, Adv.

For Respondent(s) :Mr. Atmaram N.s. Nadkarni, Sr. Adv.
Mr. Salvador Santosh Rebello, AOR
Ms. Manisha Gupta, Adv.
Ms. Himanshi Nagpal, Adv.
Mr. Raghav Sharma, Adv.
Ms. Moulishree Pathak, Adv.
Ms. Arzu Paul, Adv.

Signature Not Verified
Digitally signed by CHANDRESH
Date: 2026.09.18 18:12:20 IST
Reason:

Ms. Deepti Arya, Adv.
Mr. Prashant Dixit, Adv.
Mr. Nishant Kumar, Adv.
Mr. Devesh Khandelwal, Adv.
Mr. Ankit Rana, Adv.

Mr. Sumit R. Sharma, AOR

Mr. Abhinav Shrivastava, Sr. Adv.
Mr. Vikas Mehta, AOR
Mr. Chandrashekhar Verma, Adv.
Ms. Sharon Christy John, Adv.
Mr. Pratik Kumar, Adv.
Mr. Kartik Pandey, Adv.
Mr. Nitika Grover, Adv.
Mr. Vaishak Omanakuttan, Adv.
Mr. Deep Prakash, Adv.

Mr. Ankur Kashyap, Adv.
Mr. Ajith S.Ranganathan, Adv.
Mr. Rohit R., Adv.
Mr. Amit Singh, AOR
Mr. Aman Bajaj, Adv.
Mr. Purushartha Singh, Adv.
Mr. Siddharth Dua, Adv.

Mr. Aakarshan Aditya, AOR
Mr. Vibhu Tiwari, Adv.
Mr. Mahipal, Adv.
Mr. Satish C Kaushik, Adv.
Mr. Tarurag Gaur, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. By our order dated 20.8.2026, we appointed Hon'ble Mr. Justice Chakradhari Sharan Singh, former Chief Justice of Odisha High Court to act as an administrator of the Bihar Cricket Association. However, Justice Chakradhari Sharan Singh has addressed a letter expressing his regret to undertake this assignment for some personal reasons.

2. In such circumstances, we appoint Hon'ble Mr. Justice Ashwini Kumar Singh, former Judge of the Patna High Court to act

as an Administrator of the Bihar Cricket Association.

3. The learned Administrator shall proceed further in accordance with what has been recommended by the learned Ombudsman as contained in paragraph 91 of the recommendations.

4. The fees of the learned Administrator and other modalities shall be fixed in consultation with the parties.

5. The Registry is directed to communicate this order to Hon'ble Justice Ashwini Kumar Singh at the earliest.

6. We restrain the present Board from convening any Annual General Meeting or undertake any other exercise till the newly appointed learned Administrator Hon'ble Mr. Justice Ashwini Kumar Singh, takes over.

7. Any further action at the end of the present Board shall be undertaken only after obtaining approval from the newly appointed learned Administrator.

8. List the matter on 9.12.2026 at 3.00 PM

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)